

## Notifications and Orders

**(93) Fee of Mobile Telephony Towers** - In exercise of powers conferred under Section 4 of the Capital of Punjab (Development and Regulation) Act, 1952 the Chief Administrator, Chandigarh hereby allow relaxation of Building height prescribed in the Punjab Capital (Development and Regulation) Building Rules, 1952 for the installation of Mobile Telephony Towers and other related technology in Non-Residential Buildings in Chandigarh on payment of one time non-refund-able permission fee of Rs. 1.00 lac (Rupees one lac) per site and in case the site is shared by other cellular operators an additional amount of Rs. 50,000/- (Rupees fifty thousand only), per sharing can be charged, with immediate effect subject to other usual terms and conditions.

*(See Chd. Admn. Gaz. (Extra) dated 14.1.2005 at page-31]*